

(d) if not, the reasons therefor;

(e) the number of multi-storeyed buildings and apartments registered under the Delhi Apartment Ownership Act, 1986 since December 1, 1987 till December 31, 1996 year-wise;

(f) the amount by way of registration fees and stamp duty received by the Government during the above period, year-wise;

(g) in case the registration of Apartments etc. has not so far been made under the Act, the reasons therefor and the extent of revenue loss caused to the Government during the above period, registration fee and stamp duty-wise and year-wise; and

(h) the step taken to recover all such dues, realisation so far and action proposed to be taken for the remainder?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) Delhi High Court judgement dated 14.3.93 reported in 51 (1993) DLT 308, pertains to suit No. 3967/92 M/s Sagar Apartment Flats Ownership Society Registered & Ors. Vs. M/s. Sequoia Construction Pvt. Ltd. & Ors. wherein the L&DO in the written statement in response to para 5 of the plaint, admitted the contention of the plaintiff w.r.t. coming into force of the Act through notification which was published in Delhi Gazette, Delhi Administration dated 10.12.87 relating to coming into force of the Delhi Apartment Ownership Act, 1986 and appointment of competent authorities thereunder.

(e) to (h) Although the Delhi Apartment Ownership Act, 1986 came into force w.e.f. 1.12.87, the competent authorities notified for this purpose could not enforce the provisions of the Act due to some inherent lacunae in the law which have since been identified and action to bring out a new legislation has been initiated.

#### Indian Oil Corporation

2717. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether some officers of the Indian Oil Corporation were arrested at Aurangabad on 11th December, 1996;

(b) if so, the details thereof;

(c) the charges against these officers;

(d) whether other Indian Oil Corporation officers went on a flash strike thereafter which affected the supply of aviation fuel to aircrafts;

(e) if so, the details thereof; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):  
(a) to (c) A Deputy Manager working at Aurangabad

Depot was taken into police custody alongwith a workman and a tank truck driver on December 12, 1996, on suspicion of their collusion with a retail outlet dealer for adulteration of diesel with kerosene.

(d) and (e) The news regarding the arrest caused serious resentment amongst the employees, which affected aviation fuel supply at Nagpur, Aurangabad, Santacruz and Sahar Aviation Fuel Stations on December 14, 1996.

(f) The Corporation has taken necessary action in respect of its employees as per the provisions of Conduct Discipline & Appeal Rules and Standing Orders. Also, the concerned dealer was suspended as per the provisions of the Marketing Discipline Guidelines. However, the supplies were later resumed after the dealer obtained requisite clearance from the Court.

#### ONGC Officers

2718. SHRI N. RAMAKRISHNA REDDEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Oil and Natural Gas Commission has agreed to upgrade its office at Raja Mundry, which supervises the operations in Krishna-Godavari basin; and

(b) if so, whether the Chief Minister of Andhra Pradesh had already discussed this issue with his Ministry during his visit?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):  
(a) The level of the Project Head of the Krishna Godavari Project based at Rajahmundry was raised from General Manager to Group General Manager with enhanced delegation of powers. However, a review of the delegation of powers of the Project Head has also been taken up with a view to further empower the Project office.

(b) Yes, Sir.

#### Training Facilities for CBI

2719. SHRI TARIQ ANWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the training facilities of Central Bureau of Investigation appears to be hit by resource crunch;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) No, sir. In fact, in the Eighth Five Year Plan, for the modernisation of C.B.I.

Training Academy the initial provision of Rs. 1 (one) crore had been raised approximately by five times.

#### Review of IRDP

2720. SHRI N. DENNIS : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have reviewed the functioning of the I.R.D.P.; and

(b) the steps taken by the Government for the effective functioning of I.R.D.P.?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) The implementation of the Integrated Rural Development Programme (IRDP) has been reviewed from time to time. As part of this exercise and at the instance of the Government of India, the Reserve Bank of India had constituted a High Power Expert Committee on IRDP under the Chairmanship of Shri D.R. Mehta, former Deputy Governor of Reserve Bank of India on 29.9.1993. The Committee reviewed the programme and recommended suitable measures so as to make it a more effective instrument of poverty alleviation.

In pursuance to the recommendations of the Expert Committee on IRDP, the following steps have been taken by the Government/RBI for the effective implementation of IRDP.

1. Fixation of higher per family investment targets.
2. Measures to mobilise additional credit through fixation of credit targets.
3. Introduction of a new category of beneficiaries comprising educated unemployed trained youth for whom a higher subsidy limit of Rs. 7500/- has been fixed.
4. Enhancement of the ceiling limit for expenditure on infrastructure from the present 10% to 20% (25% in case of North-Eastern States and Sikkim) and decentralisation of powers to sanction such expenditure.
5. Introduction of a back-ended system of subsidy with a view to minimising leakages associated with front-end subsidy.
6. Extension of Cash Disbursement scheme in 50% of the blocks of the country. It has now been decided to extend the scheme to all the blocks in the country.
7. Enhancement of the subsidy limit for group activities to Rs. 1.25 lakhs per group or 50% of the project cost, whichever is less.
8. Insistence on greater participation of Gram Sabhas in the selection of beneficiaries to

ensure transparency and objectivity in the selection procedure.

9. Extension of the Family Credit plan in 217 districts of the country with a view to encouraging higher levels of investment per family. It is proposed to extend it further to an additional 100 districts during 1997-98.

#### Cases with CBI

2721. DR. Y.S. RAJASEKHARA REDDY : Will the PRIME MINISTER be pleased to state :

(a) the total number of cases pending before the CBI as on February 1, 1997;

(b) the number of cases referred by the Central Government, State Governments and Courts, separately.

(c) whether it has enough personnel to cope up with the work entrusted to it; and

(d) the name of countries where the prime investigating agency enjoys the status of an autonomous and independent organisation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) There are 1601 cases pending investigation as on 1.2.1997 with CBI.

(b) Out of (a) above, 310 cases were referred by the Central/State Govts./UT/Court. The break up of these cases are as under :

Cases referred by	No. of cases
Central Government	18
State Govts.	71
Union Territory	1
Supreme Court	62
High Courts	145
Other Courts	13
	310

(c) Yes, Sir.

(d) The status of investigating agency of each country and the extent of autonomy enjoyed by it is determined by local laws of the country concerned. In India CBI enjoys functional autonomy in the matter of investigations under the provisions of Delhi Special Police Establishment Act, 1946.

#### Allocation of Fuel

2722. PROF. P.J. KURIEN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Kerala has asked for